

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 203
IB-819/ND/2020

IN THE MATTER OF:
Mr. Sanjay

...PETITIONER

Vs.

M/s. Advance Metering Technology Ltd.

...RESPONDENT

Section
Under Section 9 of IBC

Order delivered on 30.03.2021
(Virtual Hearing/Physical Hearing)

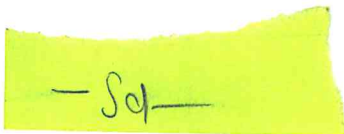
Coram:
DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational-creditor :Mr. Rajeev Shrivastava, Advocate
For the Respondent/Corporate-debtor :Mr. Navneet Arora, CS and Mr. AS
Kindra, CS

ORDER

IA No. 1432 of 2021

IA No. 1432 of 2021 is an application on behalf of the operational creditor in compliance to order dated 23.02.2021 where the parties have informed the Tribunal that the matter is settled. Therefore, they were directed to move appropriate application regarding withdrawal of the matter. We have heard the submissions made by the Ld. Counsels for both the parties and also perused the contents of the application. The application is allowed and the matter is stands **dismissed as withdrawn** in terms of Rule 8 Insolvency & Bankruptcy (Application to Adjudicating Authority) Rules 2016. The file may be sent to the record room.



(V.K. Subburaj)
Member (T)



(P.S.N. Prasad)
Member (J)

(Annu)